

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ORDER SHEET

O.A / MA / RA / CP NO. 1652 OF 2005.

Applicant/s Smt. Sonia Ghai Respdt/s UOT & Ors

Advocate for Applicant R. Saran Kumar Advocate for Respondent R. P. N. Rai

Notes of the Registry	Orders of the Tribunal	Sheet No. 7
<p>MA 4975/09 (Resto. App) is pending Submitted for order So far DR (J) ✓ List TA/OA/RA/CCA/MA before Hon. Bench for Adm /order/FH. on or in a week commencing w.e.f. <u>16.8.2010</u></p> <p>DR (J) 07.7.10 A.O.R</p> <p>Restoration Application Misc No. 4975/2009 is Rending.</p> <p>Submitted</p> <p><i>Smt 06/08/10</i></p>	<p><u>16.08.2010</u> Hon'ble Mr. Justice S.C. Sharma, J.M. Hon'ble Mr. S.N. Shukla, A.M.</p> <p>Even while revising the list, none is responding for the applicant. However, Mr. P.N. Rai, Advocate is present for the respondents. Learned counsel for the respondents stated that earlier O.A. was dismissed and it was restored on the restoration application. Again the applicant remained absent and thereafter in the absence of applicant's counsel, O.A. was dismissed and instant application for restoration ^{has been} was moved and today also learned counsel for the applicant is not present to pursue the matter. The conduct shows that applicant is no more interested in pursuing the matter. Hence, application is liable to be dismissed.</p> <p>M.A. for restoration of the O.A. is dismissed in default.</p> <p><i>[Signature]</i> A.M.</p> <p><i>[Signature]</i> J.M.</p> <p>/M.M/</p>	

Contd. On Sheet No. _____